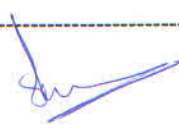


**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 12.04.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
C.P.(IB)No.13 /BB/2017	-	Admission	Rule-7 of I&B	24x7 Learning Pvt. Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
1	Srinivas Rao (PCS) S. Rao & Associates Ph: 9448521179.	Applicant	

ORDER

PCS for Petitioner Company is present, Heard PCS. This petition is filed under Section 10 of I & B Code, 2016. The Applicant is corporate debtor. The contention of the PCS for Petitioner Company is that, the Company committed default and that application is to initiate a corporate insolvency resolution process which deserves to issue notice to National Skill Development Corporation (NSDC) and other 2 larger creditors Liquid E Learning Services Pvt. Ltd., Noida, 201301 (UP) and Deloitte Haskins & Sells, Deloitte, Anchorage II, 100/2, Richmond Road, Bangalore-25. PCS is directed to issue Notices along with petition copies to them and further informed ^{to} ^{them} the date of next hearing to them. List it on 25/04/2017.


Member (J)


Member (T)